

(RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Original Application No. /

Misc. Petition No. /

Contempt Petition No. 18/03 in O.A 194/2001

Review Application No. /

Applicant (s) Smt. Gopika Nandi (Deb)

- vs. -

Respondent (s) N. O. T. Town

Advocate for the applicant (s) Absent/ Mr. A. K. Roy,

Advocate for the respondent (s) Smt. C. A. S.

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition No. 18/03 has been filed by the petitioner praying for wilful deliberate violation of the direction of this Hon'ble Court's order dated 28.2.02 in O.A. 194/2001.	24.4.2003	Court did not sit today. The cause is adjourned to 24.4.2003. Issue notice to show cause as to why the contempt proceeding shall not be initiated. List on 27.5.2003 for orders.

Laid before the Hon'ble Court for further orders.

mb

Vice-Chairman

11/4/03

Section 36(2).

Abi

Stamps not taken.

On
9/5/03

NA

27.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.M. Hajra, Member (A).

*Copy of application
moved to Smt. B.C.
Pathak, Addl. C.G.S.C.
26/6/03.*

Put up again on 30.6.2003 to enable Mr. B.C. Pathak, learned Addl. C.G.S.C. to obtain necessary instruction on the matter. In the meantime, office may serve a copy of the application to Mr. B.C. Pathak, learned Addl. C.G.S.C. without judgment.

*Sum
Member*

Vice-Chairman

mb

30.6.2003 Issue notice to show cause as to why the contempt proceeding shall not be initiated.

List again on 4.8.2003 for orders.

*Pl. comply
order
dated 30/6/03*

*Sum
30/6/03*

Stamps not taken

30/6/03

*Photocopy prepared &
not served to respondent,
No. 1 to 4, and sent to
Smt. for writing the rem.
XINo. 1440 & 1442*

Xtd 7/7/03

*Deb
27/7/03*

23.7.03

*An affidavit submitted
by the Contemnor No. 2.*

Ans:

*11/8/2003
Copy of the order
has been sent to the
Smt. for issuing the
Date as to the application
as well as to the Smt.
C.G.S.C.*

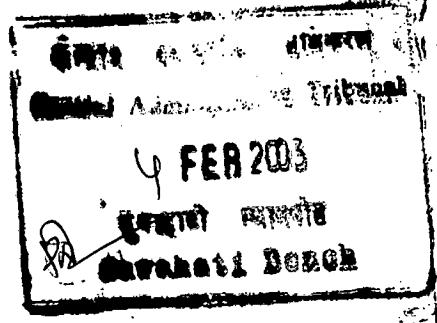
Perused the contempt application and also affidavit submitted by Mr. P.K. Chatterjee, Cheif Post Master General, N.E. Circle, Shillong, the minutes of Circle selection committee held on 29.11.2001, the order issued by the office of the Chief Post Master General N.E. Circle, Shillong dated 1.5.2003 and consequence order dated 10.7.2003 addressed to the applicant Smt. Gopa Nandi (Deb). We have also heard Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.

Considering the facts and circumstances of the case, the contempt notice stands discharged.

Member

Vice-Chairman

mb



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Contempt Petition No. 18 / 03 in OA 194/2001

Smti. Gopa Nandi(Deb),

W/O. Nitai Lal Deb,

Bhati Abhoynagar,

West Tripura, Agartala.

..... Applicant.

-: Versus :-

1. Sri S.C. Datta,

Director General of Posts,

New Delhi-1.

2. Sri P.K. Chatterjee,

Chief Post Master General,

N.E. Circle, Shillong - 1.

3. Smti. Trishaljit Sethi,

Director of Postal Services,

Tripura State, Agartala - 799 001.

4. Smti. Kuntala Biswas,

Sub-Divisional Inspector of Post

Offices, Agartala, East Sub-Division,

Agartala - 799 001.

.... Respondents.

IN THE MATTER OF :- An Application U/S-23 of the
Contempt of Courts Act, 1971
read with Section-17 of the
Administrative Tribunal Act, 1985.

The above named Applicant submits as follows before the Hon'ble Tribunal:-

1. That, the Applicant filed an Application before the Hon'ble Tribunal against the Order, dated 20.4.2001, (Annexure-6 to the O.A.) by the said Order her service was terminated. Before the said illegal termination the petitioner was serving as EDPBM. Without regularising her as EDPBM her service was terminated. Be it stated here that, at the time of termination the prayer of the Petitioner for compassionate appointment was pending before the Respondents.
2. That, by order, dated 28.02.02, passed in O.A. No. 194 of 2001, the Hon'ble Tribunal disposed of the Application with the following observation.

" I am not inclined to go into those issues since on the own showing of the Respondents the application of the Applicant for compassionate appointment was forwarded to the Chief Post Master General, N.E. Region, Shillong, on 12.06.2001, I am of the opinion that the matter should be sent back to the Respondent authority to consider the case of the Applicant as per law either for compassionate appointment or for granting temporary status. Needless to say that the Scheme for granting temporary status is applicable to all casual labours. Mr. B.K. Sharma, L'd Senior Counsel for the Applicant also drawn my attention to

-: 3 :-

a full Bench decision rendered by Hyderabad Bench of the Central Administrative Tribunal in O.A. Nos. 912/92 and 961/92 on 7.6.1993, in the case of Sakkubai and N.J. Ramulk -v/S- The Secretary, Ministry of Communications etc. & four Others, reported in Full Bench Judgements of Central Administrative Tribunals, 1991-1994, Vol.-III, 209. The said decision took note of the Order of Ministry of Communication No. 45/24/88-SPB, dated 17.05.1989, which also covers EDAS. Admittedly the applicant worked as EDA with effect from 19.10.1995, till she was terminated from service by Order, dated 20.04.2001. The said period need to be computed for considering his case for conferment of temporary status in Group-D Post in accordance with casual labourers (Grant of Temporary status and Regularisation) Scheme. The Respondents are accordingly directed to consider the case of the Applicant as per the above observations as per law. It is also made clear that the applicant shall not be entitled for any arrear or emoluments arising from conferment of temporary status.

With the directions made above, the Application stands disposed of. There shall, however be no Order as to costs."

3. That, till date the Respondents have not complied with the direction of the L'd ~~Exe~~ Hon'ble Tribunal as referred above. The Petitioner have

-: 4 :-

brought the matter to the notice of the Respondents so that they can comply with the Judgement and direction given therein.

4. That, by not complying with the direction of the Judgement the Respondents have been causing wilful and deliberate violation of the direction of the Hon'ble Tribunal and it is nothing but contempt of the authority, dignity and prestige of the Hon'ble Tribunal.

5. That, the Applicant is suffering tremendous hardship and inconvenience and due to such deliberate and wilful contempt of the Hon'ble Tribunal till date her prayer for compassionate appointment has not been considered and temporary status as EDPBM has not been conferred on her inspite of the direction of the Hon'ble Tribunal to that effect.

6. That, for this reason the Respondents have became liable to be proceeded against for the contempt of the Judgements of the Hon'ble Tribunal and contempt proceeding against them should be drawn up to ensure due compliance of the above referred Judgement of the Hon'ble Tribunal.

7. That, the rest would be submitted verbally at the time of hearing.

X

-: 5 :-

8. That, no petition has been previously filed by the Applicant before the Hon'ble Tribunal for drawing up contempt proceeding.

9. That, the Order which is being sought by the Applicant from the Hon'ble Tribunal is to the effect that the Respondents would be directed to allow the Applicant to resume her duty as EDPBM and there after to regularise her service with effect from the date ~~as~~ from which she had/has been working as EDPBM with all benefits of seniority etc.

Under the circumstances, stated above, it is submitted, that, Hon'ble Tribunal may be kind enough to initiate contempt proceeding against the Respondents for wilful deliberate violation/ disobedience of the direction of L'd Hon'ble Tribunal as given in the Judgement above referred Hon'ble Tribunal may also pass any further Order/ Orders may be considered fit and proper.

A N D

For this act of kindness the Applicant, as in duty bound, shall ever pray.

Sl. No....139/100/03.

BEFORE THE NOTARY PUBLIC
AGARTALA : WEST TRIPURA

A F F I D A V I T

I Smt. Gopa Nandi (Deb), w/o. Sri Nitai Lal Deb, of Bhati Abhoynagar, P.S. West Agartala, Dist. West Tripura, by Nationality - Indian, by profession - House wife, Aged about - 45 yrs. do hereby solemnly affirm and declare on oath as follows :-

That, I am the Applicant of this application U/S 23 of the contempt of Courts Act 1971 read with section of the Administration Tribunal Act 1986 and as such I am well conversant with the facts and circumstances of the instant application, filed by myself, as stated herein above.

This is true.

That, the statements made in Para 1 to 9 of the instant application are true to my knowledge and the rest of this instant application are my humble submission and prayer before the Hon'ble Tribunal for consideration.

This is true.

The acknowledgement whereof, I do hereby sign this Affidavit on oath before the Notary public of this Hon'ble Tribunal on this 25th day of Feb, 2003 at Agartala Court compound.

The deponent is known to me and identified by me.

Mitali Nandi
Advocate. 25.2.03

Gopa Nandi (108)
Deponent.

J. M. GHOSH
NOTARY Govt. of India.
REGD NO-1653 OF 2000
West Tripura.

**AFFIDAVIT
SOLEMNLY AFFIRMED & DECLARED
BEFORE ME**

OF Smthi... Gopa Nandi (Deb)
IDENTIFIED BY ME Smthi. Nitali Nandi, Advocate.
THIS DAY OF 25-02-03.
AT AGARTALA 12.30 AM / PM

Ghosh
(J. M. GHOSH) 25-02-03
NOTARY, Govt of India
REGD. 1653 / 2000
West Tripura

Gopa Nandi (Deb)

Identified by me
and signed in my presence

Mitali Nandi
Advocate.

25.2.03.

9

7

C H A R G E

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

principal bench

Guwahati

Contempt Petition Civil No. -----

Central Administrative Tribunal Guwahati Bench hereby charges you (1) Sri S. C. Datta, Director General of Posts, New Delhi -1. (2) Sri P. K. Chatterjee, Chief Post Master General, N.E. Circle, Shillong - 1. (3) Smt. Trishaljit Sethi, Director of Postal Services, Tripura State, Agartala - 799001. (4) Smt. Kuntala Biswas, Sub-Divisional Inspector of Post Offices, Agartala East Sub-Division, Agartala - 799001. ----- Respondents. as under :-

That all of you, have not complied till date with the direction given by the Hon'ble Tribunal in Judgement Dtd. 28.02.2002 passed in O.A. No.194/2001 as you have not yet consider the case of the petitioner for regularisation under the scheme and or for conferring temporary status on her in Group - D posts.

-: 2 :-

A
D

Thereby you have committed the contempt of the Tribunal Punishable u/s 23 of the contempt of Courts Act, within our Cognizance.

You are hereby directed to be tried by this Tribunal for the aforesaid charge.

Signature of the Hon'ble member(s).

The charge was read over and explained to the alleged contemner and their plea was recorded as under :-

- (1) Do you plead guilty to the charged ?
- (2) Do you have anything else to say ?

Signature of the alleged contem her.

Signature of the Hon'ble member(s) presiding over the Bench.

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

11

Original Application No. 194 of 2001.

Date of decision : This the 28/2 day of February, 2002.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

Smti Gopa Nandi Deb,
W/o Nitailal Deb
Bhati Abhay Nagar,
West Tripura, Agartala.

...Applicant

By Advocate Mr. B.K.Sharma.

-versus-

1. Union of India
Represented by the Secretary to the
Govt. of India, Ministry of
Communication, Department of
Posts, Dak Bhawan,
New Delhi-1.
2. The Director General of Posts,
New Delhi-1.
3. The Chief Post Master General,
N.E.Circle,
Shillong-1.
4. The Director of Postal Services,
Tripura State, Agartala-799001.
5. Sub-Divisional Inspector of Post Offices,
Agartala East Sub-Division
Agartala-799001.

...Respondent

By Advocate Mr.A. Deb Roy, Sr. C.G.S.C.

O R D E R

CHOWDHURY J. (V.C.).

This application is directed and has arisen against the order dated 20.4.2001 (Annexure-6 to the O.A.) passed by the respondents terminating the service of the applicant. The applicant also sought for further direction for conferring the benefit of regular service under the respondents.

12
150
The father of the applicant Hiralal Nandi was working as Branch Postmaster at Krishna Nagar (since deceased). Her father went on leave and during his absence on leave on the risk and responsibility the applicant was allowed to work in place of the EDA Krishna Nagar Branch Office vide order dated 26.10.1995. The applicant provided necessary security and other material records. The father of the applicant died on 9.3.1997 while he was on leave. The applicant prayed before the authority for her regular appointment as EDPBM. No action was taken on the prayer of the applicant for regularisation of her service as EDPBM. The applicant was allowed to act at EDPBM. The authority took steps for filling up the vacant post and sent the requisition to the Employment Exchange for sponsoring candidates. The case of the applicant was also considered. According to the applicant her case was not considered in right perspective. The respondents took steps to replace her. She submitted a representation. By the impugned order dated 20.4.2001 her service was terminated. The applicant preferred appeal and representation. The applicant also applied for appointment on compassionate ground. Failing to get appropriate remedy the applicant moved this Tribunal assailing the action of the respondents.

2. The respondents submitted its written statement. In the written statement the respondents stated that her case was considered for regular appointment but she was not found suitable. She worked as substitute during the leave period of the EDBPM who subsequently expired on 9.3.1997. The respondents stated that the applicant continued her service unauthorisedly till the impugned order of termination was issued. The nomination of her father automatically came to an end on 9.3.1997. The applicant was

Contd..

asked to apply for appointment on compassionate ground. The applicant applied for appointment on compassionate ground and the application of the applicant for compassionate appointment was forwarded to the Chief Post Master General, N.E.Circle, Shillong vide letter No. A-62 dated 12.5.2001. The respondents in their written statement also expressed its misgivings as to whether the applicant could be considered for appointment on compassionate ground. The applicant being a married daughter she would not fall as dependent family member, more so when the wife of the deceased is alive she could not be considered as a sole dependent for appointment on compassionate ground.

3. Heard Mr. B.K.Sharma, learned Sr. counsel appearing on behalf of the applicant and Mr. A.Deb Roy learned Sr. C.G.S.C.

4. I am not inclined to go into those issues since on the own showing of the respondents the application of the applicant for compassionate appointment was forwarded to the Chief Post Master General, N.E.Region, Shillong on 12.6.2001. I am of the opinion that the matter should be sent back to the respondent authority to consider the case of the applicant as per law either for compassionate appointment or for granting temporary status. Needless to say that the scheme for granting temporary status is applicable to all Casual Labours. Mr. B.K.Sharma, learned Sr. counsel for the applicant also drawn my attention to a Full Bench decision rendered by Hyderabad Bench of the Central Administrative Tribunal in O.A. Nos. 912/92 and 961/92 on 7.6.1993 in the case of Sakkubai and N.J.Ramulu vs. The Secretary, Ministry of Communications etc. & four ors. reported in Full Bench Judgements of Central Administrative Tribunals 1991-1994, Vol III, 209. The said

Contd.

decision took note of the order of Ministry of Communication no. 45/24/88-SPB dated 17.5.1989 which also covers EDAS. Admittedly the applicant worked as EDA with effect from 19.10.1995 till she was terminated from service by order dated 20.4.2001. The said period need to be computed for considering his case for conferment of temporary status in Group D post in accordance with casual labourers (Grant of Temporary Status and Regularisation) Scheme. The respondents are accordingly directed to consider the case of the applicant as per the above observations as per law. It is also made clear that the applicant shall not be entitled for any arrear or emoluments arising from conferment of temporary status.

5. With the directions made above, the application stands disposed of. There shall, however be no order as to costs.

Sd/ VICE CHAIRMAN

TRUE COPY

प्रतिलिपि

20/3/02

Section Officer
Regional Office
State Admin. & Reforms
CSC
Government of
आमादी संस्थान, भारत

45/278/2002

केन्द्रीय अधिकारी नियन्त्रण
Central Administrative Tribunal
2 JUL 2003
गुवाहाटी अधिकारी
Guwahati Bench

File No. 22/7/03
S. C. G. S.
A. T. Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI

C.P. NO. 18 OF 2003
IN O.A. NO. 194/2001

Smti. Gopa Nandi (Deb).

..... Applicant
- Vs -

Union of India & Ors.

..... Respondents.

- And -

In the matter of :

Affidavit submitted by Shri P.K.

Chatterjee, Chief Postmaster -

General, N.E. Circle, Shillong-1,
alleged contemner No.2.

The humble Contemner No 2 begs to submit -

- That save and except what has been specifically admitted herein below in this affidavit, all other statements made by the petitioner in the C.P. may be treated as denied by the answering respondent and further does not admit the statements made by the petitioner which are contrary to and/or inconsistent with the records of the case.

Contd.....

2. That with regard to the statement made in para-1, of the contempt application, the respondents beg to state that it is true that the applicant filed an application under O.A. No. 194/2001 before the Hon'ble Tribunal, Guwahati challenging the order dated 20.04.2001 of the respondents. Regular BPM Sri Hira Lal Nandi proceeded on leave for 180 days from 21.11.96 by handing over charge to Smt. Gopa Nandi (Deb) to work as nominee/substitute at the risk and responsibility of Sri Hiralal-Nandi. Sri Hiralal Nandi regular BPM expired on 09.03.97, hence nominee arrangement also automatically expired with the death of Regular BPM on 09.03.97. So regularisation of her services as BPM without going through the procedures laid down ^{was not possible} by the department. Further her application for compassionate appointment with synopsis was received by the circle office Shillong on 19.6.2001. The Circle Selection Committee meeting for compassionate appointment held on 29.11.2001 could not consider her case for appointment on the ground that "The applicant is a married daughter of deceased employee. She therefore, can not be considered as dependent of the Ex-employee. More over the son of the Ex-employee is a Govt. employee. Hence the case is not re-commanded " para 3(3).

A copy of the letter is annexed herewith and marked as Annexure- 'A'.

3. That with regard to para 2, of the contempt application the respondents beg to offer no comment.

4. That with regard to the statement made in para 3, 4 & 5, of the contempt petition, the respondents beg to state that before comment the deponent respectfully submits the respondents do not have the slightest intention to disobey or dishonour the order of the Hon'ble Tribunal. The respondents have not done anything for dis-obedience willful or otherwise of the order of the Hon'ble Tribunal. The respondents also make respectful submission to the Hon'ble Tribunal about the circumstances causing difficulty on the part of the respondents.

The order dated 28.02.2002 of the Hon'ble Tribunal was received by this office on 23.3.2002. Thereafter the matter was taken up with the higher authority for guidance in the matter and implementation of the order as the applicant had no official status but was a nominee/substitute of an ED official. In this context it is respectfully submitted that a decision in the matter of appointment has to traverse through a number of channels. In the instant case, the expression is that the case should be disposed of as per law either for compassionate appointment or for granting temporary status, created some confusion in the interpretation of temporary status to GDSDA and as such matter was referred to Selection Committee for consideration afresh for compassionate appointment under relaxation of normal rules on special ground. After completion of the entire process of compassionate appointment and

holding of Selection Committee Meeting on 24.3.03 and on 2.4.03, the Committee approved her case for appointment as GDSMD on compassionate ground along with other cases. Accordingly the direction of the Circle office Shillong was conveyed ~~to~~ to DPS/ Agartala under Memo No. Staff/175/SEL/2001 dated 1.5.2003 . She was appointed provisionally as Gramin Dak Sevak Mail Deliverer under Memo No. A.2/Barjala/GDSMD dated 10.7.03 . according to her willingness to work as such.

Copy of M.O. dated 1.5.03 is annexed herewith and marked as Annexure - B and Copy of M.O. dated 10.7.03 is annexed herewith and marked as Annexure - C. respectively.

That it is submitted that the respondents have complied with the order of the Hon'ble CAT and it is further submitted that the respondents acted with regard and respect to the order of the Hon'ble Tribunal and they did not do anything to vilate the order of the Hon'ble CAT not to speak of willful and deliberate violation of the order of the Hon'ble CAT.

It is further submitted that the respondents have not committed contempt of the Tribunal and as such the contempt proceedings may be discussed to meet the ends of justice.

A F F I D A V I T

I, P.K. Chatterjee at present working as Chief Postmaster General, N.E. Circle, Shillong, do hereby solemnly affirm and state as follows :-

1. That I am one of the respondents and I am acquainted with the facts and circumstances of the case.
2. That the statements made in this affidavit in paras 2 and 4 are true to my information being matter of records and statements made in paras 1 and 3 are true to my knowledge.

And I sign this affidavit on this th day of July, 2003.

Identified by

Pradyot Krishna Chatterjee
Deponent.

Advocate

Solemnly declare and state by the deponent who is identified by Shri A. Deb Roy, Advocate on this th day of July, 2003.

ANNEXURE - A

MINUTES OF CIRCLE SELECTION COMMITTEE MEETING HELD ON 29-11-2001 TO DECIDE COMPASSIONATE APPOINTMENT CASES.

Circle Selection Committee consisting of the following officers met on 29-11-2001 to consider the applications for appointment under relaxation of normal rules under compassionate ground. :-

1)	Shri V. Chitale, Chief PMG	Chairman
2)	Shri Lalhluna, D.P.S. (HQ)	Member
3)	Shri F.P. Solo, DPS Kohima	Member

The committee after consideration of all the relevant records placed before them in respect of 21 (twenty one) cases recommended the following 8 (eight) cases for appointment in the cadre as indicated against each. :-

Particulars of the candidate	Educational qualification	Community	Post applied for	Name of the Division allotted to
1. Birajit Singh, S/O (L) L. C. Singhi, Ex-SPM Arunachal Dn.	10+2	OC	PA	Arunachal Pradesh Division.
Miss Reemayona Nonbri D/O K.S. Blah, PA Meghalaya Dn	10+2	ST	PA	Meghalaya Division.
Smti Lila Rani Nath, W/O Sunil Kr. Nath, Ex-Gr.D PSD Silchar.	Class-VIII	OBC	Gr. D	P.S.D., Silchar.
A. Thaisii, S/O L. Ashio, Ex-EDMC Manipur Dn.	Class-VIII	ST	EDA	Manipur Division
Smti L. Ibomcha Devi, W/O S.K. Sharma, Ex-EDDA, Manipur	HSLC	OC	EDA	Manipur Division
Sujit Dutta, S/O Sushil Kr. Dutta, Ex-EDDA, Agartala Dn.	Madhyamik	OC	EDA	Agartala Division
Gautam Saha, S/O Haripada Saha, Ex-ED BPM, Agartala dn	Madhyamik	OC	EDA	Agartala Division
Tapas Kr. Biswas, S/O R. K. Biswas Ex-BPM, Agartala Dn.	Madhyamik	OC	EDA	Agartala Division

2. The Committee did not consider the following cases as they cannot be appointed within a period of one year in terms of the Dte's letter No. 14014/18/ 2000-Est(D) dated 22-6-2001 due to non availability of vacancy.:-

Particulars of the candidate	Post applied for	Division
Miss Madhumita Pukrayastha D/o late A.R.Pukrayastha, Ex SPM Churaibari	PA	Dharmanagar Division
Ganenda Shekhar Das S/o late G.K.Das, Ex SPM Panisagar	PA	Dharmanagar Division
Satyabrata Roy S/o late G.K.L.Roy, Ex PA Agartala	PA	Agartala Division
Miss Malina Das D/o Late Raimohan Das Ex O.S.Mails Agartala	PA	Agartala Division
Santanu Goswami S/o late Sachinandan Goswami, Ex Gr-D	Postman	Dharmanagar Division
C. Lakrothanga S/o Late C. Laldika . Ex Gr-D	Postman	Mizoram Division

Pallab Sarkar Br/o Late Sampa Sarkar EDBPM	EDA	Agartala Division
Narayan Dutta S/o Late Premnath Dutta , Ex Gr-D Agartala	EDA	Agartala Division

3. The following cases have not been recommended by the Committee for the reasons as indicated against each. :-

Particulars of the candidate	Post applied for	Division	Reasons for rejection
Swapan Mitra Das S/o Late B.K.Das, Ex BPM	EDA	Dharmanagar Division	The applicant is having his own family and maintaining them since long. He, therefore, cannot be treated as dependant of deceased E.D. Employee. Moreover there is no vacancy also. Hence it is not recommended.
Miss Bina Rani Reang D/o Late Bhaktiram Reang Ex BPM	EDA	Dharmangar Division.	As the wife of the deceased official is a govt. employee, the family is not in indigent condition. The applicant does not possess requisite qualification also. Hence it is not recommended.
Smti Gopa Nandy D/o Late Hiralal Nandi Ex-BPM	EDA	Agartala Division	The applicant is a married daughter of deceased ED employee. She therefore, cannot be considered as dependant of the ex employee. Moreover the son of the ex- employee is a Govt employee. Hence the case is not recommended.

4. The following cases should be submitted for next meeting after obtaining all wanting information. :-

Particulars of the candidate	Post applied for	Division
Shri Bhabhotosh Das	EDA	Agartala Division
Sibu Prasad Sil	EDA	Agartala Division

5. The Divisional /appointing authorities are to ensure that the appointment is made after observing all required formalities and is within the stipulated 5% of the vacancies.

(V. Chittale)
Chief PMG
Chairman

(Lalhluva)
D.P.S. (HQ)
Member

(P. Solo)
D.P.S., Kohima
Member

ANNEXURE - B

8

DEPARTMENT OF POSTS: INDIA OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE:: SHILLONG-793 001.

Memo No. S^TAFF/175/SEL/2001

Dated at Shillong the 1.5.2003.

Approval of the Chief Postmaster General, N.E. Circle, Shillong, is hereby accorded to the appointment of the following candidates to GDS/GDSBPM cadres in different Units on Compassionate ground in relaxation of normal Rules as indicated below.

Sl. No.	Name of Candidate	D.O.B & Community	Eduational Qualification	Cadre to which approved	Division allotted
1.	Shri Imtimeren As, S/o (L) Anumimba, Ex-GDSBPM, Longmisa	(ST)	HSLC	GDS	Nagaland
2.	Smti Uma Rani Deb, W/o (L) Rakhal Ch. Deb, Ex-EDBPM, Lankanura B.O.	(OC)	Cl-VIII	GDS	Agartala
3.	Shri Dulal Debnath, S/o (L) Manindra Kr. Debnath, Ex-EDDA, Baldakhal B.O.	(OBC)	Madhyamik	GDS	Agartala
4.	Smti Rinku Poddar, D/o (L) Ranjit Poddar, Ex-EDBPM, Killarbazar B.O.	(OC)	Madhyamik	GDSBPM	Agartala
5.	Shri Subhash Debbarma, S/o (L) Ranjan Kr. Debbarnia, Ex-GDSBPM, Sangkuma Bari EDBO	(ST)	BA	GDSBPM	Agartala
6.	Smti Jayanti Maishya Das, W/o (L) Gauranga Rn. Das, Ex-EDBPM, Balehar B.O.	(SC)	Cl-VI	GDS	Dharmanagar
7.	Shri Rhondamo Kithan, S/o (L) Lolemo Kithan, Ex-EDMC, Englan B.O.	(ST)	Cl-VIII	GDS	Nagaland
8.	Smti Rina Rani Das, W/o (L) Dula Ch. Das, Ex-GDSMD, Bisalgarh S.O.	(SC)	Cl-VIII	GDS	Agartala
9.	Smti Lalsailovi, W/o (L) Lalremruata, Ex-GDSMD, Sabualkawn B.O.	(ST)	Cl-VIII	GDS	Mizoram
10.	Smti Chandana Choudhury, W/o (L) Uttam Choudhury, Ex-EDDA, Ghorakappa B.O.	(OC)	Cl-VIII	GDS	Agartala
11.	Smti Dipti Rani Chakraborty, W/o (L) Paresh Chakraborty, Ex-GDSMD, Kanchanpur S.O.	(OC)	Cl-VIII	GDS	Dharmanagar

12.	Shri chandra Sekhar Debbarma,S/o (L) Agore Debbarma,Ex- GDSMD,Maharanipur S.O.	(ST)	CI-VIII	GDS	Dharmanagar
13.	Smti Least Pretimony Marak,W/o (L) Caxton D.Sangma,Ex- EDDA,Bajengdoba EDBO	(ST)	HSLC	GDS	Meghalaya
14.	Shri Debabrata Deb,S/o (L) Dhirendra Ch.Deb,Ex- EDDA,Ramdurlavpur EDBO	(OC)	Madhyamik	GDS	Dharmanagar
15.	Shri Anup Kr.Gupta,S/o (L) Anil Ra.Gupta,Ex-GDSMC,Banbazar B.O.	(OC)	CI-VIII	GDS	Dharmanagar
16.	Smti Khriketou-'U',W/o (L)G.Kakiyie,Ex-GDSBPM,PWD Colony B.O.	(ST)	CI-VIII	GDS (Packer)	Nagaland
17.	Shri Krishna Kumar Reang,S/o (L) Ram Sadhu Reang,Ex- GDSMC,Piplacherra EDBO	(ST)	CI-VIII	GDS	Dharmanagar
18.	Smti Chhaya Rani Banik,W/o (L) Rabindra Ch.Banik,Ex- SPM,Salbagan S.O.	(OC)	Madhyamik	GDS BPM	Agartala
19.	Smti Sangamitra Das,D/o (L) Bilwamangal Das,Ex- SPM,Salbagan S.O.	(OC)	BA	GDS	Agartala
20.	Smti Kamala Debbarma,W/o (L) Kartik Debbarma,Ex-Gr- D,Divl.Office,Agartala	(ST)	CI-VIII	GDS	Agartala
21.	Smti Tulsi Roy,W/o (L) Manoranjan Roy,Ex- PA(SBCO),Agartala H.O.	(OC)	CI-VIII	GDS	Agartala
22.	Smti Gopa Nandy,D/o (L) Hiralal Nandi,Ex-BPM,Krishnanagar B.O.	(OC)	Higher Secondary(Failed)	GDS	Agartala (Provisionally Approved)

1. All pre-appointment formalities should be gone through by each appointing authorities.
2. Each appointing authority will please obtain original certificates/document required and verify them properly to ensure eligibility of the candidates.
3. Candidates may be absorbed as per serial based on the dates of receipt of their application in Divisional Office.
4. The date of absorption of the candidates may be communicated to C.O. in due course.

Sd/-

(B.R.Halder)
Asstt(Director)(Staff)
For Chief Postmaster General,
N.E.Circle,Shillong-1.

Copy to:

- 1-5) The D.P.S.,Itanagar/Imphal/Aizawl/Agartala/Kohima.
- 6-7) The SSPOs,Shillong/SPOs,Dharmanagar.
- 8) The Candidates concerned.
- 9) The Respective Files.

For Chief Postmaster General,
N.E.Circle,Shillong -1.

Department of Posts :: India

Office of the Inspector of Post Offices

Agartala (East) Sub Division : Agartala - 799 001.

No. A-2/Barjala/GDSMD

Dated at Agartala, the 10th July, 2003

To

Smt Gopa Nandi (Deb),
 D/O Late Hirajal Nandi,
 Bhati Abhoynagar (West),
 P.O. - Agartala.

Sub : Appointment as GDSMD, Barjala EDSO in account with Agartala H.O. on compassionate ground in relaxation to normal recruitment rules.

In pursuance of the Director Postal Services, Agartala letter No.A-62/Pt.II Dtd.10.07.03, you are hereby provisionally appointed as Gramin Dak Sevak Mail Deliverer of Barjala EDSO in a/c with Agartala H.O. against the existing vacant post of GDSMD on compassionate ground in relaxation of normal recruitment rules with immediate effect in the TRCA Rs.1375-25-2125/-.

You are hereby asked to join in the said post after furnishing the requisite amount of security and submit the following documents in duplicate to this office before taking over the charge of GDSMD Barjala.

1. Attestation form.
2. Declaration form.
3. Descriptive particulars.
4. Health certificate.
5. Character certificates from two Gazetted Officers.
6. 2 (Two) Passport size recent photo prints.

In respect of Item No.1 to 4, blank forms in duplicate are enclosed.

Encls : As stated.

Sd/2

SDIPOs,

Agartala (E) Sub Division,
 Agartala - 799 001.

Copy to :

1. The Director Postal Services, Agartala w.r.t. Divnl. Office, Agartala letter No.A-62/Pt.II Dtd.10.07.03.
2. The Postmaster, Agartala H.O. for information and necessary action.
3. The SPM, Rammagar for information.
4. The GDSSPM, Barjala for information and necessary action.
5. The P/F of the official.
6. Spare.

Vedas

SDIPOs

Agartala (E) Sub Division,
 Agartala - 799 001.